

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.3682

TO BE ANSWERED ON THE 22ND DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

ANIMAL SACRIFICES

3682. SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether animal sacrifices cases are on the rise on different religious occasions;
- (b) if so, the details thereof;
- (c) whether Supreme Court has refused to interfere with religious practices citing the provisions of Prevention of Cruelty to Animal Act;
- (d) if so, the details thereof;
- (e) whether animal sacrifice is not confined to any single religion; and
- (f) if so, the steps taken or being taken by the Government to ensure that religious practices are protected in the country under Right to Religion granted by Indian Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): The data on animal sacrifices cases on different religious occasions are not maintained centrally.

(c) to (f): No such instance has come to the notice of the Ministry of Home Affairs. The Supreme Court decides case on their merit. The mandate of Prevention of Cruelty to Animals Act, 1960 is to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals. Section 28 of the Act provides "Nothing contained in this Act shall render it an offence to kill any animal in a manner required by the religion of any community".
